

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:7254  
ANSWERED ON:21.05.2012  
STATE COASTAL ZONE MANAGEMENT PLANS  
Jardosh Smt. Darshana Vikram;Patil Shri C. R.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the criteria for approval of State Coastal Zone Management Plans in the country;
- (b) whether the Government has delegated the powers to States for approval of said plan in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) The Coastal Regulation Zone Notification, 2011 prescribes criteria for approval of State Coastal Zone Management Plans (CZMP). As per the Notification, the coastal State Government or Union territory need to prepare the CZMPs, by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM) and in consultation with the concerned stakeholders as per the guidelines given in the annexure-I along with the Notification. The draft CZMPs shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986. The State Government or Union territory CZMA shall submit the draft CZMPs to the Ministry of Environment and Forests ( MoEF) along with its recommendations within a period of six months after incorporating the suggestions and objections received from the stakeholders. MoEF shall thereafter consider and approve the CZMPs within a period of four months from the date of receipt of the CZMPs complete in all respects.